
Sl. No. Details of cases in which the Food Corporation of India has appealed against the awards of the Industrial Tribunals during the last three years

and the award is therefore patently wrong. The FCI Management took this stand because she was not regularly appointed initially and the recruitment on regular basis is also banned by the Govt. of India and as such decision was to be taken only with due permission of the Govt. of India for regularising the service. The High Court of Bombay also turned down the plea of the Corporation and thereafter Smt. L.R. Poojari has been appointed on regular basis with payment of back wages and there is no grievance left in this case.

20. There were about 1590 workers who were rendered surplus at Kandla Port consequent upon cessation of import of foodgrains. Out of 1590 workers, 1541 workers had sought Voluntary Retirement under Special Voluntary Retirement Scheme and thereby there leaving 49 Workers at Kandla Port who did not opt for the retirement under the Scheme. These workers were transferred to Bombay and Manmad. These workers were not allowed to work at Bombay and Manmad by the Transport and Dock Workers Union and they struck the work without any notice to the Corporation. The Corporation filed a case before CGIT under Unfair Labour Practice. The CGIT did not accept the contention of the Corporation relating to Unfair Labour Practice adopted by Transport & Dock Workers Union in its award. The Award was, however, challenged by the Corporation in the High Court of Bombay and the High Court of Bombay after hearing had remitted the case to CGIT directing them to review its decision. The CGIT heard the case and also given its Award which has been sent to the Ministry of Labour, Govt. of India for acceptance and pronouncement which is awaited.
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Deal Airbus-320

3387. SHRI PRAMOD MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the investigations started by the Central Bureau of Investigations (CBI) on March 29, 1990 into the Airbus 320 deal has been completed;

(b) if not, the reasons for the delay and the time by which the report is likely to be submitted; and

(c) the total expenditure incurred, so far by CBI and other Departments in the investigation of the case in India and abroad?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) the delay in completion of the investigation is due to the fact that investigations have to be carried out in various foreign countries such as USA, UK, France, Switzerland, Channel Islands Nigeria, etc. through Letters Rogatory. The investigation abroad is time consuming due to the complexity of legal procedures involved. In view of this, it is not possible at this stage to fix a firm date for completion of the investigation.

(c) An expenditure of Rs. 7,09,085/- has been incurred on this investigation by the C.B.I. so far.

Telephone to GM/DGM

3388. SHRI K. D. SULTANPURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of unlisted Telephone connections with STD and ISD facilities have been provided to General Managers, D.G.Ms and other Officers of MTNL, Delhi Telephone Circle both at their offices and residences;

(b) if so, the reasons therefor;

(c) whether they really need such facility at their residences also for the discharge of duties;

(d) if so, whether any record is maintained of STD/ISD calls made by them alongwith purpose thereof;

(e) if so, the details thereof; and

(f) if not, the steps being taken to ensure that these telephones are not misused?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir. D.G.Ms and G.Ms are provided with unlisted Telephone connections in office as well as residence.

D.G.Ms are provided with STD facility in office as well as residence. G.Ms. are provided with STD & ISD facility, both in office and residence.

(b) The field officers receive large number of calls from public about complaints like prolonged faults on their telephones, delay in shifting of telephones, provision of new connection and other grievances. In order to keep the number free for incoming calls, an unlisted telephone connection is provided to field officers for making outgoing calls in the interest of service as detailed at (c) below.

(c) Yes, Sir. Many of our electronic telephone exchanges are imported from foreign countries. Senior officers are required to contact their counterparts in India and at times abroad to discuss technical problems relating to software and fault repair etc.

(d) No, Sir.

(e) and (f). Since the telephone are provided only to senior and responsible officers, misuse of telephones by them is not expected and no such report has been received so far.

Crushing of Sugarcane

3389. SHRI PANKAJ CHOWDHARY: Will the Minister of FOOD be pleased to state:

(a) the target fixed for the crushing of sugarcane during the next three years, State/Union Territory-wise;

(b) the existing daily sugarcane crushing capacity of sugar mills;

(c) the number of places where crushing work has since been started; and

(d) the number of the mills where sugarcane crushing capacity is being increased, State/Union Territory-wise?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) No target has been fixed for crushing of sugarcane during the next three years.

(b) The existing daily sugarcane crushing capacity of sugar mills in the country is 903370 TCD (Tonnes of cane crushed Per Day).

(c) 11 new sugar mills have started crushing operations for the first time during the current crushing season 1995-96 (October-September) upto 31.7.96.

(d) *Statement* showing State-wise number of sugar mills where sugarcane crushing capacity is being increased is enclosed.

STATEMENT

Statement showing the State-wise number of sugar mills where sugarcane crushing capacity is being increased

(As on 31.7.96)

S. State No.	No. of sugar mills under expansion
1. Punjab	6
2. Haryana	4
3. Uttar Pradesh	70
4. Rajasthan	1
5. Madhya Pradesh	3
6. Gujarat	7
7. Maharashtra	39

S. State No.	No. of sugar mills under expansion
8. Bihar	7
9. Orissa	2
10. West Bengal	2
11. Nagaland	1
12. Andhra Pradesh	14
13. Karnataka	22
14. Tamil Nadu	10
15. Pondicherry	1
Total :	189

Debts on Doordarshan/AIR

3390. DR. T. SUBBARAMI REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether debts are piling up and creditors are knocking at the doors of Ministry and Doordarshan is going in the red:

(b) if so, the reasons therefor;

(c) whether Doordarshan and All India Radio have earned profits much more than the previous years; and

(d) the steps taken or proposed to be taken by the Government to improve the functioning of Doordarshan and AIR and to make them profitable?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) to (d). Information is being compiled and would be laid on the Table of the Sabha.

[Translation]

Doordarshan Kendra, Bihar

3391. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Barauni and Begusarai Industrial Towns in Bihar are still having no Doordarshan Kendras;

(b) if so, whether the Government propose to set up Doordarshan Kendras in these Industrial towns; and